

**HIGH COURT OF MANIPUR  
AT IMPHAL**

**NOTIFICATION NO. 156**

Imphal, the 19<sup>th</sup> December, 2022

No. HCM/SC-2020/RG/ : In partial modification of the earlier Notification No. 96, dated 18.12.2020, it is hereby notified that Hon'ble The Chief Justice is pleased to approve the following Fee(s) for its Standing Counsel :

Sl. No.	Particulars	Acceptable Fee
1.	a) Drafting of Special Leave Petition, Writ Petition, Appeal and other Petitions on behalf of the High Court for appearance in the <b>Supreme Court</b> . b) Drafting of Writ Petition, Appeal, Revision and other Petitions for appearance in the <b>High Courts</b> .	a) Rs. 10,000/- b) Rs. 5,000/-
2.	a) Drafting of Application/Reply/Affidavit and Rejoinder on behalf of the High Court for appearance in the <b>Supreme Court</b> . b) Drafting of Application/Reply/Affidavit and Rejoinder for appearance in the <b>High Courts</b> .	a) Rs. 5,000/- b) Rs. 3,000/-
3.	a) Fee for Senior Advocates appearing in the <b>Supreme Court</b> on behalf of the High Court. b) Fee for Senior Advocates appearing in case before <b>High Court</b> on behalf of High Court.	To be decided by Hon'ble The Chief Justice from time to time on cases to case basis.
4.	a) Appearance Fee before the <b>Supreme Court</b> (i) All effective hearing and (ii) Formal non-effective hearing b) Appearance Fee before the <b>High Courts</b> (i) All effective hearing and (ii) Formal non-effective hearing	(i) Rs. 3,000/- (ii) Rs. 1,500/- (i) Rs. 2,500/- (ii) Rs. 1,000/-
5.	Appearance Fee before any <b>other Courts/Tribunals</b>	To be decided by Hon'ble The Chief Justice from time to time on case on case basis.
6.	Miscellaneous Expenses i.e. Translation, Phone, Fax, Photocopy, e-mail computer and other expenses as per the actual cost incurred by the retainer.	As per the actual cost incurred, supported by bills or reasonable bill certified by the counsel about the actual expenses subject to scrutiny.

- N.B. 1. The above mentioned fee structure shall be applicable to all pending and disposed of cases for representing the High Court of Manipur.
2. Counsel taking two or more identical cases for hearing where issues are substantially the same will be entitled to single fee.

By order etc.

Sd/-

**(GOLMEI GAIPHULSHILLU)**  
REGISTRAR GENERAL  
HIGH COURT OF MANIPUR

Endt. No. HCM/SC-2020/RG/ 21800-911 Imphal, the 19<sup>th</sup> December, 2022

1. The Commissioner (Law), Government of Manipur.
2. The Registrar (Judl)/(Vigilance), High Court of Manipur.
3. The Joint Registrar (Judl)/(Admn./PM & P), High Court of Manipur.
4. The Deputy Registrar (Accounts & Planning)/(Admn./PM & P)/Language Officer, High Court of Manipur.
5. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
6. All the Assistant Registrars/Court Manager, High Court of Manipur.
7. The System Analyst, High Court of Manipur.  
- For uploading the same on the official website.
8. The P.S. to Hon'ble Mr. Justice M.V. Muralidaran, High Court of Manipur.
9. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.
10. All the Superintendents/Court Masters/Stamp Reporter/Protocol Officer/Court Officers, High Court of Manipur.
11. The Order Book/Guide File.
12. The Concerned File.

  
**REGISTRAR GENERAL**  
**HIGH COURT OF MANIPUR**

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